

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
O.A. No.943/2004

(VS)

New Delhi this the 2nd day of January, 2006

Hon'ble Mr. V.K. Majotra, Vice Chairman (A)
Hon'ble Mr. Shanker Raju, Member (J)

Smt. Preeti Arora,
W/o Shri K.N. Arora,
R/o C-129, Shivalik
Malviya Nagar,
New Delhi.

-Applicant

(By: Advocate: Shri S.K. Gupta)

Versus

- 1. Union of India,
Through Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
- 2. Director,
Directorate of Estate,
Nirman Bhawan, New Delhi.
- 3. Secretary,
Central Water Commission,
Sewa Bhawan, R.K. Puram,
New Delhi.
- 4. Assistant Director of Estate (Sub.)
Directorate of Estate,
Nirman Bhawan, New Delhi.

-Respondents

(By Shri R.V. Sinha for Shri R.N. Singh, Advocate)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

Learned counsel for respondents fairly submitted that no adverse action would be taken against the applicant for two weeks in the light of an order passed by the Hon'ble High Court of Delhi on 23.08.2005. In the matter of accommodation, this court has no jurisdiction. This OA is without jurisdiction and is accordingly returned to applicant to be presented before the appropriate forum in accordance with law.

Issue Dasti.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

CC.